

ations making certain further amendments to Mineral Concession Rules, 1959:—

(1) S.R.O. 2879 dated the 24th August, 1957.

(2) S.R.O. 2753 dated the 31st August, 1957.

[Placed in Library See No. S-272/57.]

BUDGET ESTIMATES OF EMPLOYEES' STATE INSURANCE CORPORATION, 1957-58

Shri Satya Narayan Sinha: On behalf of Shri Abid Ali, I beg to lay on the Table a copy of the Revised Estimates for the year 1956-57 and Budget Estimates for the year 1957-58 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. S-273/57.]

Shri T. B. Vittal Rao (Khammam): These estimates relating to 1957-58 are being laid on the Table just at the fag end of the session. You remember, last time, when the annual report for 1954-55 was laid on the Table, my hon. friend Shri Prabhat Kar asked why there was delay. There is no reply so far to that also. Now, they are coming forward with this. My hon. friend Shri M. Elias gave notice for a discussion on the report. It could not be allowed for want of time. There is a lot of discontent prevailing about the working of the Employees' State Insurance Corporation. If they lay the report at the fag end of the session, when can we discuss? This should be taken serious note of.

Mr. Speaker: The hon. Labour Minister may kindly be informed.

Shri Satya Narayan Sinha: I shall do so.

Shri Tangamani (Madurai): The reports for 1955-56 and 1956-57 are not yet ready.

Shri T. B. Vittal Rao: When the Minister of Parliamentary Affairs comes, he should come forward with these things. The Minister is absent. When we raised it last time also, he was not present.

Mr. Speaker: Occasionally, some Ministers are absent. What can be done? Hon. Members will have an interval. They may study and come fresh for the next session.

Shri Satya Narayan Sinha: There is no time in this session in any case.

Mr. Speaker: They want further information regarding this matter so that they may be ready.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Food and Agriculture (Shri A. P. Jain): On behalf of Shri M. V. Krishnappa, I beg to lay on the Table a copy of each of the following Notifications, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) S.R.O. 1697, dated the 25th May, 1957.

(2) S.R.O. 1895, dated the 8th June, 1957.

(3) S.R.O. 2366, dated the 20th July, 1957

[Placed in Library. See No. S-274/57.]

Shri Ranga (Tenali): Is it necessary for the principal Minister himself to go on laying statements here, on behalf of his Deputy?

Shri A. P. Jain: It is entered in his name

Mr. Speaker: It is so in the Order Paper. The hon. Minister wanted to make the record correct.

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION ARISING OUT OF ANSWERS GIVEN TO QUESTION

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): I beg to lay on the Table a copy of the statement in reply to Half-an-Hour discussion raised on the 31st August, 1957 on the replies given to starred Question No. 388 on the 25th July, 1957, regarding Medicinal Plants Organisation and Utilisation of Crude Drugs.

[See Appendix V, annexure No. 78.]